

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 10491/2021

(Arising out of impugned final judgment and order dated 28-01-2021 in FAO No. 552/2019 passed by the High Court Of Judicature At Allahabad)

RAJKUMAR AGARWAL

Petitioner(s)

VERSUS

VEHICLE TATA VENTURE NO. UP 70 BM 1600 COMMERCIAL
AUTO SALES PRIVATE LIMITED & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.79878/2021-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.79880/2021-EXEMPTION FROM
FILING O.T.)

Date : 22-07-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s) Mr. Rajiv Tyagi, AOR
Mr. Rohit Gupta, Adv.
Mr. Rahul Tyagi, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing C/C of
the impugned judgment, exemption from filing O.T.
are allowed.

Issue notice.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)